

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE SRI JUSTICE K. SARATH**

**WRIT PETITION NO: 28561 OF 2010**

**Between:**

Nripendernath Chaturvedi, S/o. Sri Lakshpat Rao Chaturvedi, aged 57 years, Occ : Business, R/o. 26, Tulram Bagh, Allahabad, Rep. by General Power of Attorney Holder, Sri D. Hari Singh, S/o. Late Dhan Singh, Age 43 years, Occ Business, R/o.Flat No.3-141, Saroornagar, Ranga Reddy District.

**.....PETITIONER**

**AND**

1. The Government of Andhra Pradesh, Rep. by the Revenue Secretary Secretariat, Hyderabad, A.P.
2. The Collector, R.R. District Office at Lakdikapool, Hyderabad, A.P.
3. The Revenue Divisional Officer, R.R. District East Division, Goshamahal, Hyderabad, A.P.
4. The Dy. Collector, Saroor Nagar Village and Mandal, at Saroor Nagar, R.R. District, A.P.
5. Smt. P.V. Janaki, W/o. Sri Late P.V. Hanumanth Rao Service R/o. 4-3-142/143, Kandaswamy Lane, Sultan Bazaar.
6. P.V. Shyam Sunder, S/o. Late P.V. Hanumanth Rao Service R/o. 4-3-142/143, Kandaswamy Lane, Sultan Bazaar.
7. P.V. Madan Mohan Rao, W/o. Late P.V. Hanumanth Rao Service R/o. 4-3-142/143, Kandaswamy Lane, Sultan Bazaar.
8. Sri Vijay Chander, S/o. Late P.V. Hanumanth Rao, Service R/o. 4-3-142/143, Kandaswamy Lane, Sultan Bazaar.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an appropriate Writ or order or orders more particularly one in the

nature of Writ of Mandamus to consider my claim of 3 acres of land out of the 45 acres of land going to be allotted to respondents No. 5 to 8 in the alternative site, which are given to respondents No.5 to 8.

**I.A.NO:1 OF 2010 (WPMP.NO:36437 OF 2010)**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order directing the respondents No. 1 & 2 to consider my representation dt. 27-7-2010 and allot 3 acres of land to the petitioner out of 45 acres of land which are going to be given to respondents No.5 to 8 as an alternative land.

**Counsel for the Petitioner : SRI M.S.RAJAPUROHIT**

**Counsel for the Respondent Nos.1 to 4 : AGP FOR REVENUE**

**Counsel for the Respondent Nos.5 to 8 : SRI A.H.CHAKRAVARTHY**

**The Court made the following ORDER**

**THE HONOURABLE SRI JUSTICE K.SARATH**

**WRIT PETITION No.28561 of 2010**

**ORDER:**

This petition is coming for hearing since 2010. On 22.10.2024, when the matter was called, there was no representation, therefore, the matter was directed to be listed today under the caption "for Dismissal". Even today, when the matter is called, there is no representation. It seems that the petitioner is not interested to prosecute this case.

2. Accordingly, the Writ Petition is dismissed for non-prosecution/default. No order as to costs.

3. Pending miscellaneous applications, if any, in this Writ Petition shall also stand closed.

//TRUE COPY//

SD/- K. AMMAJI  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To

1. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI M.S.RAJAPU ROHIT, Advocate [OPUC]
3. One CC to SRI A.H.CHAKRAVARTHY, Advocate [OPUC]
4. Two CD Copies

SA  
GJP

PA

**HIGH COURT**

**DATED:05/11/2024**



**ORDER**

**WP.No.28561 of 2010**

**DISMISSING THE W.P**

**FOR NON – PROSECUTION / DEFAULT**

**WITHOUT COSTS.**

PA  
20/11/25  
7 copies.